CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 85110 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/381-382/2015-16 dated 14.10.2015 passed by the Commissioner (Appeals), Central Excise & Customs, Nagpur)

Dy Executive Engineer (Civil), MSEDCL …..Appellant
PSC Pole Factory, Rly Station Road,
Murud, Dist. Latur

Vs.

Commissioner of Central Excise & Service Tax …..Respondent
Aurangabad
N-5 Town Centre, Latur

WITH

Excise Appeal No. 85111 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/381-382/2015-16 dated 14.10.2015 passed by the Commissioner (Appeals), Central Excise & Customs, Nagpur)

Dy Executive Engineer (Civil), MSEDCL …..Appellant
PSC Pole Factory, Rly Station Road,
Murud, Dist. Latur

Vs.

Commissioner of Central Excise & Service Tax …..Respondent
Aurangabad
N-5 Town Centre, Latur

APPEARANCE:

None for the appellant
Shri P K Acharya, Superintendent (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 86332-86333/2025

DATE OF HEARING: 10-09-2025
DATE OF DECISION : 10-09-2025

Per: Coram

Learned Authorised Representative submitted that, in these appeals, appellant has not been represented at any of the hearings since July 2024. It is also seen that, on the last two occasions, notice was ordered to be served on the appellant/representative.

2. It would appear that the appellant is not interested in pursuing the appeals. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma) **(C J Mathew)**
Member (Judicial) **Member (Technical)**

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